- (i) appointment of relatives; and
- (ii) authorising the companies to raise loans or borrow money beyond the limits of paid-up capital, cash assets etc. ?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (i) Information received by the Registrars of Companies upto the 22nd August, 1956 shows that 2,944 companies have so far passed special resolutions approving the employment of relatives of their directors in offices or places of profit under these companies, under section 314 of the Companies Act.

(ii) Under section 293 (1) (d) of the Companies Act, 1956, the consent of a company in general meeting by ordinary resolution is required only when the company proposes to borrow moneys in excess of the limit prescribed therein, namely, an amount representing the aggregate of the paid-up capital of the company and its free reserves. As companies are not required under the Act to file copies of ordinary resolutions with the Registrars of Companies, the information necessary to answer this part of the question is not available with Government.

National School of Drama

1206. Shri Shree Narayan Das: Will the Minister of Education be pleased to state:

(a) whether any, and if so, what progress has been made in the matter of starting a National School of Drama;

(b) whether any scheme has been drawn up; and

(c) if so, the important features thereof?

The Deputy Minister of Education (Dr. M. M. Das): (a) and (b). A scheme for the National School of Drama has been approved by the Sangeet Natak Akadami.

(c) The National School of Drama will ultimately be an institution of advanced training and research but to start with there will be courses of basic training for a small number of selected trainees who desire to take up the stage as a profession and who have evident aptitude and capacity for it.

Indo-German Reciprocal Scholarship Scheme

1207 Shri S. C. Samanta: Will the Minister of Education be pleased to state;

(a) whether there is any Indo-German Reciprocal Scholarship Scheme; (b) the number of students who have come to India from Germany for studies up to date and how they have been helped;

(c) the number of Indian students who are at present studying in Germany and how many with Government Schloarships; and

(d) the subjects which the Government scholars are studying there?

The Deputy Minister of Education (Dr. M. M. Das): (a) and (b). No, Sir. However, under the Indo-German Industrial Cooperation Scheme of the Government of India 20 German nationals have been awarded fellowships for postgraduate study and research in India. Each Fellow gets maintenance allowance at Rs. 500/-p.m. and cost of passage both ways.

(c) 202 in March, 1956. Of these, 18 were Government of India scholars.

(d) Humanities, Sciences, Engineering, Technology and Medicine.

History of Indian Independence Struggle

1208. Shri K. K. Das: Will the Minister of Education be pleased to state:

(a) whether it is a fact that arrangement is being made for bringing out a cheap edition of the "History of Indian Independence Struggle 1857" written by Dr. S. N. Sen

(b) if so, whether this edition will be available in the market before the centenary celebration next year; and

(c) what will be the price per copy of this cheap edition and how it compares with the edition published in U.K.?

The Deputy Minister of Education (Dr. M. M. Das): (a) No, not at present.

(b) and (c). Do not arise.

Electoral Rolla in Tripura

1209. Shri Dasaratha Deb: Will the Minister of Law be pleased to state:

(a) whether any scheduled date for free enrolment of voters names in the final list has been fixed in Tripura.

(b) if so, the exact date upto which such enrolment will be allowed;

(c) when the final list of voters was made available to enable voters of Tripura to verify their names;